

E.P.F. amount accumulated for non-completion of stipulated period of Service

5550. SHRI N. K. SANGHI : Will the Minister of LABOUR be pleased to state :

(a) the total amount accumulated in the Employees' Provident Fund account as on 31st March, 1973 on account of non-payment of full percentage of employer's contribution to the employees leaving service before the stipulated period of 15 years of service;

(b) the amount lying unclaimed even after three years of receipt of termination orders of service of the employees from the employers in form No. 10; and

(c) how does Government propose to deal with the above two types of unclaimed accumulations?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have intimated as under :

(a) Rs. 799.50 lakhs.

(b) Rs. 217.11 lakhs as on March 31, 1973.

(c) The amount mentioned at (a) is utilised (i) for making full payment of employee's share of contribution to the outgoing members or their nominees/heirs when the employer of an unexempted establishment fails to remit to the Fund whole or part of the contribution deducted from the wages of the members, and (ii) for affording financial assistance to the nominees/heirs of the deceased members of unexempted establishments whose monthly pay does not exceed Rs. 500.00 at the time of death and whose provident fund accumulations fall short of Rs. 750.00 so that a minimum payment of Rs. 750.00 is assured.

The accumulation in the unclaimed deposit account mentioned at item (b) cannot be utilised for any purpose other than making payment to the concerned members or their nominees/heirs as the case may be, as and when the claims are received.

Payment of E.P.F. dues of workers

5551. SHRI N. K. SANGHI : Will the Minister of LABOUR be pleased to state :

(a) whether while disbursing the Employees' Provident Fund contributions, only such amounts as are actually credited to the respective accounts of the employees are paid, while such of the contributions collected from the employees but misappropriated by the employers are not considered as having been contributed by the employees and are therefore not taken into account when disbursing the contributions; and

(b) whether Government would consider to make full payments to the employees and see that they are not made to suffer for the default and criminal acts of the employers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : The Provident Fund Authorities have reported as under :—

(a) Provident Fund claims are settled by taking into consideration not only the contributions remitted to the Fund by the employers but also the employees' share of contributions deducted from their wages but not remitted to the fund.

(b) A proposal to make payment of the employer's share of contribution also, in arrear, in respect of the establishments going into liquidation, is under consideration.

Appointment of Joint Secretary in Department of Supply as D.G., I.S.M., London

5552. SHRI RAMJI RAM : Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether one Joint Secretary in the Department of Supply, who is retiring within two years, has sought the clearance of the Ministry of Finance for being posted as Director General, India Supply Mission, London;

(b) whether this Joint Secretary's case has been recommended by the Secretary, Ministry of Supply and if so, whether such a recommendation is based on any precedent in the Department of Supply;

(c) whether this foreign posting will have the effect of extending date of retirement by one year or so involving

payment of salary of additional one year in pounds sterling;

(d) whether any pressure was brought on him to get financial clearance for this officer; and

(e) whether this officer has already left India and if so, on what date?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). One Joint Secretary of Department of Supply, who is retiring within two years, has been posted as Director General, India Supply Mission, London with effect from 30-11-1973 (A.N.) after obtaining approval/clearance from all the concerned authorities including the Ministry of Finance. As the selection has been made keeping in view the capability of the officer concerned the question of a precedent would not arise.

(c) The posting of the officer as Director General, India Supply Mission, London does not involve any commitment that the period of posting will be extended beyond the date of retirement.

(d) No, Sir.

(e) Yes, Sir. The officer left India on 30-11-1973.

Fertilizer Plant at Khetri in Rajasthan

5553. **SHRI SHIVNATH SINGH:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is a proposal for setting up of a fertilizer plant at Khetri in District Jhunjhunu of Rajasthan;

(b) if so, what would be its capacity and by what time the production will start; and

(c) other proposals for fertilizer plants in Rajasthan?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) Yes, Sir.

(b) The Khetri Fertilizer Plant is being set up for a production capacity of about 1,94,000 tonnes of Triple Super-Phosphate Fertilizer per annum. It is expected that the plant will go into production by the middle of 1974.

(c) The Working Group set up by Government indicated the possibility of

establishing a fertilizer complex in Rajasthan. The decision in this regard will be taken on receipt of firm data on the economic availability of the basic raw materials like pyrites and rock phosphate and essential utilities regarding which studies are under way. While feasibility report on Saladipura pyrites deposits prepared by M/s R.T.Z., has been received, the World Bank Feasibility Report on Jhamarkotra Rock Phosphate Deposits is being examined in consultation with the Rajasthan Government.

Formulation of Fuel Policy

5554. **SHRI P. M. MEHTA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the need to formulate a far-sighted fuel policy to meet the country's power needs for five years was stressed at a panel discussion at India International Centre on the 23rd November, 1973;

(b) if so, the subjects discussed there; and

(c) whether any suggestions were submitted to Government?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b). Government have seen press reports of a panel discussion in India International Centre in which "A Fuel Policy for India" was discussed.

(c) No, Sir.

Quota of Cars and Scooters for Dadra and Nagar Haveli

5555. **SHRI R. R. PATEL:** Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the monthly quota fixed for the Ambassador and Fiat cars and Vespa scooters for Dadra and Nagar Haveli;

(b) the percentage of supply reserved for Government employees; and

(c) the maximum period fixed for Government employees to retain them before selling?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): (a) and (b). The discretionary quotas of vari-